

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

5

O.A. 533 of 1994

New Delhi this the 11th day of November, 1994

Mr. Justice S.K. Dhaon, Vice-Chairman
Mr. B.N. Dhoundiyal, Member

Shri Hukam Chand Garg
R/o 2800 A Gali No.207
Onkar Nagar 'A',
Tri Nagar,
Delhi-110035.

....Applicant

By Advocate Shri Sant Lal

Versus

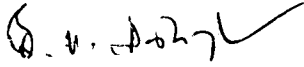
1. The Union of India
through the Secretary,
Min. of Communication,
Department of Posts,
Dak Bhawan,
New Delhi-110001.
 2. The Director Postal Services (R),
O/O The Chief Postmaster General,
Delhi Circle,
Meghdoot Bhawan,
New Delhi.
 3. The Senior Manager,
Mail Motor Service,
Naraina Industrial Estate,
New Delhi-110028.
 4. Shri S.R. Sangwa (Ex.Sr.Manager, MMS)
Senior Works Manager,
Government of India Mint.,
Noida District,
Ghaziabad-U.P.
- ...Respondents

None for the respondents

ORDER (ORAI)

Mr. Justice S.K. Dhaon, Vice-Chairman

The learned counsel for the applicant, Shri Sant Lal states that in view of the fact that the applicant has already been granted the relief as prayed ^{for} by the department concerned, this application may be dismissed as not pressed. Accordingly, it is dismissed.


(B.N. DHOUNDIYAL)
MEMBER (A)


(S.K. DHAON)
VICE CHAIRMAN